

**16**

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2014-2015)**

**SIXTEENTH LOK SABHA**

**SIXTEENTH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(ACCEDED TO)**

*Presented to Lok Sabha on 23 July, 2015*



**LOK SABHA SECRETARIAT  
NEW DELHI**

***July, 2015/Shravana, 1937 (Saka)***

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NEW DELHI

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**CGA No. 266**

*Price: ₹ 35.00*

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and printed by the General Manager, Government of India Press, Minto Road, New Delhi-110 002.

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES\*  
(2014-2015)

Dr. Ramesh Pokhriyal "NISHANK" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Narayanbhai Bhikhabhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh
12. Shri Tasleem Uddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Shri Tariq Anwar\*\*

SECRETARIAT

- |                         |   |                            |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo      | — | <i>Joint Secretary</i>     |
| 2. Shri U.B.S. Negi     | — | <i>Director</i>            |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Nagendra Suman  | — | <i>Committee Officer</i>   |

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\* The Committee was constituted *w.e.f.* 01 September, 2014 *vide* Para No. 633 of Lok Sabha Bulletin Part-II dated 02 September, 2014.

\*\* Nominated to the Committee *vide* Para No. 1281 of Lok Sabha Bulletin Part-II dated 05 February, 2015.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Sixteenth Report of the Committee on Government Assurances.

2. The Committee (2014-2015) at their sitting held on 29 April, 2015 *inter-alia* considered Memoranda Nos. 96 to 110 containing requests received from the Ministries/ Departments for dropping of pending assurances and decided to drop 06 assurances.

3. At their sitting held on 08 June, 2015, the Committee (2014-2015) considered and adopted their Sixteenth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI;  
08 June, 2015  

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18 Jyaishta, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"  
*Chairperson,*  
*Committee on Government Assurances.*

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances with the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult to implement the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2014-2015) *inter-alia* considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 29 April, 2015:—

S.No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 2911 dated 17.12.2004	Finance	House Rent Allowance to Government Servants. (Appendix-I)
	USQ No. 451 dated 25.11.2005		House Rent Allowance.
2.	USQ No. 6097 dated 14.05.2012	Road Transport and Highways	Driving License of Senior Citizens. (Appendix-II)
3.	SQ No. 583 dated 17.05.2012	Railways	Implementation of Railway Projects. (Appendix-III)
4.	USQ No. 2235 dated 24.08.2012	Civil Aviation	Privatisation of Airports. (Appendix-IV)
5.	USQ No. 2894 dated 11.12.2012	Home Affairs	Investigation into Foreign Funding. (Appendix-V)
6.	USQ No. 781 dated 10.12.2013	Culture	Centenary Celebration of Champaran Satyagraha. (Appendix-VI)

3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendices-I to VI.

4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.

5. The Minutes of the sitting of the Committee, where under the decision to drop the assurances were taken, are given in Annexure-II to Appendix-VIII.

NEW DELHI;  
08 June, 2015  
18 Jyaishta, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"  
*Chairperson,*  
*Committee on Government Assurances.*



## APPENDIX I

(Vide Para 3 of the Report)

MEMORANDUM NO. 96

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2911 dated 17.12.2004, regarding "House Rent Allowance" to Government Servants & Unstarred Question No. 451 dated 25.11.2005, regarding "House Rent Allowance."

On 17 December, 2004 Shri D. Vittal Rao, Shri P. Rajendran M.Ps. addressed a Unstarred Question No. 2911 and Shri Shailendra Kumar, MPs. addressed a Unstarred Question No. 451 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure-I & II.

2. The reply to the questions were treated as a assurances by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. No. 23(7)/2004-E.II (B) dated 22.01.2015 have requested to drop the above assurances on the following grounds:—

"That in view of inability of this Department to fulfil these Assurances for reasons mentioned herein below, it is requested that the matter of these pending Assurance may please be place before the Committee on Government Assurances, Lok Sabha, to consider dropping the two Assurances:—

- (i) In Replies to both these Questions, Assurances had to be given as it related to implementation of the Award of the Board of Arbitration (BoA) on grant of HRA to Central Government employees from 01.01.96 to 31.07.97, which was not accepted by the Government and was under process as per JCM Scheme for its rejection, but the rejection of the same was not yet approved by the Government. The Union Cabinet, in their meeting held on 10.11.2005, decided to reject the Award of BoA Award, duly authenticated by the then Hon'ble Finance Minister, were sent to Lok Sabha and Rajya Sabha secretariats on 09.03.2006 for laying on the Table of both Houses.
- (ii) Meanwhile, the Department of Personnel & Training (DoPT) desired that the pending awards may be discussed with staff side of the JCM before taking a final decision on the awards. Accordingly, discussions were held in a series of meetings with the staff side by the DoPT, but no final conclusion was conveyed to this Department by DoPT. Therefore, it was decided with the approval of the then Hon'ble FM to proceed further for seeking fresh approval of the Cabinet for rejection of the Award. The Cabinet, in their meeting held on 16.08.2010, agreed to reject the Award of BoA.

- (iii) Consequently, Statements containing Resolution of the Government for rejecting the Award were laid on the Table of the Lok Sabha and Rajya Sabha on 19.11.2010 and 07.12.2010 respectively. Thereafter, Ministry of Parliamentary Affairs was requested during almost all Sessions of Parliament till dissolution of 15th Lok Sabha, to include the Resolution in the Lists of Business of both Houses. However, the Resolution did not get included in the Lists of Business of either House during the term of 15th Lok Sabha, which has already ended in May, 2014. Therefore, this Department has been unable to fulfil both Assurances as formal rejection of the BoA Award cannot be completed unless the Resolution is moved by the Government in Parliament and passes by both Houses of Parliament."
- (iv) As the Term of 16th Lok Sabha had begun and also as a new Government assumed office, the entire process of rejection of the BoA Award had to be Started afresh. Action for moving fresh Resolution in both Houses of Parliament, as per the prescribed procedure, is already underway.
- (v) In view of above, it is obvious that both these Assurances cannot be fulfilled till such time the Resolution for rejecting the BoA Award is passed by both Houses of Parliament, which is beyond the control of this Department. Resultantly, no time-limit can be fixed as to when these Assurances can be fulfilled, thereby requiring this Department to continue to seek extensions of time every 3 months *i.e* on eight occasions (four times for each Assurance) every year, indefinitely, as is being done for the last 9-10 years. Hence, the Assurance may be dropped.

4. In view of the above, the Ministry, with the approval of Minister of State for Finance have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

NEW DELHI:

*ANNEXURE I*

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 2911  
ANSWERED ON 17.12.2004

**House Rent Allowance to Government Servants**

2911. SHRID. VITTALRAO:  
SHRI P. RAJENDRAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the admissibility and eligibility of House Rent Allowance to Government Servants is subject to producing Ration Card, LPG connection, Electoral Identity Card, Landlord's House Rent Receipt etc. otherwise they are not eligible and entitled to draw House Rent Allowance;

(b) if so, the details in this regard and the reasons and provisions of HRA rules for demanding the above requirements from the Government servants; and

(c) the steps taken by the Ministry to implement the Arbitration Award with regard to payment of House Rent Allowance (HRA) to Central Government employees *w.e.f.* 1.1.1996 and the reasons for delay in implementation?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) No, Sir.

(c) The Award of the Board of Arbitration regarding payment of House Rent Allowance (HRA) to Central Government employees from 1.1.1996 to 31.7.1997 at pre-revised rates on revised basic pay is under process in accordance with the JCM Scheme.

*ANNEXURE II*

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
LOK SABHA UNSTARRED QUESTION NO. 451  
ANSWERED ON 25.11.2005

**HRA**

451. SHRI SHAILENDRA KUMAR:

Will the Minister of FINANCE be pleased to state to the reply given to Unstarred Question No. 2570 dated 18.3.2005 and state:

(a) whether the matter relating to the Award of the Board of Arbitration regarding payment of House Rent Allowance (HRA) to Central Government employees from 1.1.96 to 31.7.97 at pre-revised basic pay has since been processed;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the same is likely to be finalised/processed and payments are likely to be made to the Government employees?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a), (b) and (c) The matter relating to the Award of the Board of Arbitration regarding payment of House Rent Allowance (HRA) to Central Government employees from 1.1.96 to 31.7.97 at pre-revised rates on revised basic pay is still under process in accordance with the JCM Scheme.

(d) It is not feasible to give any time limit.

## APPENDIX II

(Vide para 3 of the Report)

MEMORANDUM No. 102

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 6097 dated 14.05.2012 regarding "Driving License to Senior Citizens."

On 14 May, 2012 Shri Kapil Muni Karwariya M.P. and Shri Ram Sundar Das, M.P. addressed an Unstarred Question No. 6097 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/2012-MVL dated 01 March, 2013 had requested to drop the assurance on the following grounds:

"That with the approval of the Cabinet, the Motor Vehicles (Amendment) Bill, 2007 was introduced in Rajya Sabha on 15th May, 2007. The Bill was referred to the Parliamentary Standing Committee. The Bill was examined by the Committee and its report was presented to the Parliament on 28.04.2008. The recommendations of the Parliamentary Standing Committee were considered in this Ministry and a Committee under the Chairmanship of Shri S. Sundar, former Secretary of Ministry of Surface Transport was set up in September, 2009 to review the Act in a comprehensive manner. The report of the Sundar Committee was received in the Ministry on 02.02.2011. The recommendations of the Committee were circulated to the Ministries/Departments concerned as well as State Governments and other stakeholders on 05th April, 2011. It was felt that it would not be desirable to incorporate a fresh amendment in the draft Motor Vehicles (Amendment) Bill, 2007 because that draft had already undergone several stages of introduction in Parliament as well as examination by the Parliamentary Standing Committee. It was felt that, if a new set of amendments is incorporated in the Amendment Bill at this stage, the entire process undergone would become *de novo* and the progress made in regard to the Draft Amendment Bill, 2007 would be undone. This was the view indicated by Ministry of Law. Accordingly, it was decided to introduce the draft Motor Vehicles (Amendment) Bill, 2007 in Parliament incorporating only the amendments which were within the ambit of the original Motor Vehicles (Amendment) Bill, 2007 and to take-up the other amendments based on the Sundar Committee report subsequently. Official amendments to the Bill were prepared in consultation with Ministry of Law,

approved by the Cabinet on 1st March, 2012, and the Motor Vehicles (Amendment) Bill, 2012 was passed by Rajya Sabha on 08th May, 2012. The Bill, as passed by Rajya Sabha, was introduced for consideration and passing in Lok Sabha on 15th May 2012. The bill was taken up for discussion in Lok Sabha on 16th May, 2012 but the discussion remained inconclusive. The Bill is presently pending in Lok Sabha. Amendment of the act is a long drawn process and the Cabinet note for the comprehensive Motor Vehicles Amendment in connection with Sundar Committee will be processed only after views of States/UTs, who are important stakeholders as enforcement is done by them, become available. Meanwhile, Motor Vehicles (Amendment) Bill, 2012 is also likely to be passed by Lok Sabha."

4. The above request of the Ministry was not acceded to by the Committee on Government Assurances at their sitting held on 02.07.2013 and the Committee accordingly presented 33rd Report on 29.08.2013 and *inter-alia* recommending that the matter be followed vigorously with the State Governments/UTs for expediting their views in a time-bound manner.

5. However the Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/2012-MVL dated 23 September, 2014 have again requested to drop the assurance on the following grounds:

"The bill was taken up for discussion in Lok Sabha on 16th May, 2012 but the discussion remained inconclusive. After that, the Bill was listed several times in the business of Lok Sabha but could not be taken up. The Bill lapses on dissolution of 15th Lok Sabha. Ministry is working on a proposal to replace the "Motor Vehicle Act 1988" with a new Motor Vehicles Act. the Draft Bill of the Road Transport and Safety Bill has been uploaded on the Ministry's Official website: [www.morth.nic.in](http://www.morth.nic.in) for seeking comments/suggestions. The issue of consideration of the recommendations of Sundar Committee has also been lapsed with the new proposal."

6. In view of the above, the Ministry, with the approval of Minister of State (RTH&S), has requested to drop the above assurance.

The Committee may reconsider.

Dated: 28.4.2015

NEW DELHI:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA UNSTARRED QUESTION NO. 6097  
ANSWERED ON 14.05.2012

**Driving Licence to Senior Citizens**

6097. SHRI KAPIL MUNI KARWARIYA:  
SHRI RAM SUNDAR DAS:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal under consideration of the Government to bar senior citizens above 72 years of age from getting a driving licence even if they are mentally, physically and medically fit to drive;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY): (a) No Madam.

(b) Does not arise.

(c) No such recommendation has been made by the Expert Committee constituted by this Ministry under the Chairmanship of Shri S. Sundar, Distinguished Fellow, The Energy and Resources Institute and former Secretary, Ministry of Surface Transport. The Committee has recommended for issue or renewal, as the case may be, of driving licence for a period of five years in case of a person who has attained the age of 70 years. The Government is yet to take a view on the recommendation of the Sundar Committee.

### APPENDIX III

(Vide Para 3 of the Report)

MEMORANDUM NO. 103

**Subject:** Request for dropping of assurance given in reply to Starred Question No. 583 dated 17.05.2012, regarding "Implementation of Railway Projects."

On 17 May, 2012 Shri Arjun Meghwal, M.P. addressed an Starred Question No. 583 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. During discussion Shri Dinesh Chandra Yadav, M.P. raised a Supplementary question regarding Implementation of pending railway projects in Bihar and the then Minister of Railways replied as under:—

"I can assure the Hon"ble member, through you Madam, that the work in all the projects will be completed within a very short spam of time."

3. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

4. The Ministry of Railways *vide* O.M. No. 2012/W-1/Genl./PQL/27 dated 06.03.2013, have requested to drop the assurance on the following grounds:—

"That that completion of a project is a long drawn process and depends on various factors like acquisition of lands, availability of funds, forest clearance, law and order condition etc. Factors leading to delay in execution of the projects is beyond the control of railway. If all the factors fall in line of a project it gets completed in scheduled time frame. It may please be appreciated that Railways is more than eager to complete all the projects in scheduled time frame provided all factors fall in line. At present Indian Railways have a huge throw forward of ongoing projects requiring about more than Rs. 1.5 lakh crores for completion, however, availability of resources is limited. Hence, it may not be possible for the Railways to allocated requisite funds to all the ongoing projects in one go. Completion period of most of the projects gets longer for want of sufficient funds. In view of the above, it is not proper to keep the above assurance pending for indefinite time. Hence, Committee on Government Assurances (CGAs) is requested to drop the above assurance."

5. In view of the above, the Ministry, with the approval of Minister of Railways, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.4.15

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA STARRED QUESTION NO. 583  
ANSWERED ON 17.05.2012

**Implementation of Railway Projects**

\*583. SHRI ARJUN RAM MEGHWAL:

Will the Minister of RAILWAYS be pleased to state:

(a) the percentage of railway projects implemented/completed against the announcements made in the Rail Budgets during the Eleventh Five Year Plan (FYP) in the country, zone-wise, year-wise;

(b) whether any committee has been constituted to review the implementation of announcements made in the Rail Budgets;

(c) if so, the details and the outcome thereof, year-wise;

(d) the reasons for non-implementation of projects announced in the Rail Budgets; and

(e) whether there is any system in place to fix the responsibility for such cases of non-implementation and if so, the details thereof?

**ANSWER**

THE MINISTER OF RAILWAYS (SHRI MUKUL ROY): (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (e) OF STARRED QUESTION NO. 583 BY SHRI ARJUN MEGHWAL TO BE ANSWERED IN LOK SABHA ON 17.05.2012 REGARDING IMPLEMENTATION OF RAILWAY PROJECTS.

(a) Year-wise details of projects announced for completion/implementation in the Rail Budget in 11th Five Year Plan and projects completed are as under given annexure.

(b) No, Madam.

(c) Does not arise.

(d) Indian Railways have a huge shelf of ongoing projects requiring about Rs. 1,25,000 crores for completion and limited availability of resources.

The main reasons for delay in completion of the ongoing projects have been limited availability of resources, delay in land availability, long time taken for forestry clearance, adverse law & order conditions, failure of contractors, court cases in regard to alignment, non-availability of materials, etc. which affect the progress.

(e) No, Madam. Factors resulting in delay in execution of projects are beyond control of any individual official.

Financial Year	New Line		
	Target announced in Budget (in Km.)	Achievement (in Km.)	% age achievement during the year
2007-08	500	156	31.2
2008-09	350	357	102
2009-10	250	258	103
2010-11	1021	709	69
2011-12	1075	727	68
Total	3196	2207	69.06

Financial Year	Gauge Conversion		
	Target announced in Budget (in Km.)	Achievement (in Km.)	% age achievement during the year
2007-08	1800	1549	86
2008-09	2150	563	26
2009-10	1300	1516	117
2010-11	800	837	104
2011-12	1017	856	84
Total	7067	5321	75.29

Financial Year	Doubling		
	Target announced in Budget (in Km.)	Achievement (in Km.)	% age achievement during the year
2007-08	450	426	96
2008-09	1000	363	36
2009-10	700	448	64
2010-11	700	769	110
2011-12	867	752	87
Total	3717	2758	74.20

Financial Year	Railway Electrification		
	Target announced in Budget (in Km.)	Achievement (in Km.)	%age achievement during the year
2007 - 08	500	502	100.4
2008 - 09	700	797	113.86
2009 - 10	1000	1117	111.70
2010 - 11	1000	975	97.50
2011 - 12	1000	1165	116.50
<b>Total</b>	<b>4200</b>	<b>4556</b>	<b>108.47</b>

Railway-wise details of projects completed in 11th Plan is as under:—

No.	Railway Zone	New Line (in Km.)	Gauge Conversion (in Km)	Doubling (in Km.)	Railway Electrification (in Km.)
1.	Central	138	209	88	108
2.	East Coast	68	90	133	245
3.	East Central	263	277	182	325
4.	Eastern	247	40	291	101
5.	Northern	277	11	204	1213
6.	North Central	223	142	269	205
7.	North Eastern	42	365	267	258
8.	Northeast Frontier	284	652	31	31
9.	North Western	46	1342	290	0
10.	Southern	125	879	216	849
11.	South Central	306	476	255	550
12.	South Eastern	25	78	107	89
13.	South East	0	47	121	0
	Central				
14.	South Western	111	312	172	103
15.	West Central	52	0	35	303
16.	Western	0	401	97	176

#### APPENDIX IV

(Vide Para 3 of the Report)

MEMORANDUM NO. 104

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2235 dated 24.08.2012, regarding "Privatisation of Airports."

On 24 August, 2012 S/Shri Sivasami C., M. Krishnaswamy, Kishanbhai V. Patel, Magunta Sreenivasulu Reddy, Amarnath Pradhan, Pradeep Majhi and S. Semmalai, M.Ps. addressed an Unstarred Question No. 2235 to the Minister of Civil Aviation. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Minister of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H-11016/24/2012-AD dated 27 November, 2013 have requested to drop the assurance on the following grounds:—

“That the part of reply treated as assurance was examined in this Ministry and it has been observed that in reply to the Unstarred Question No. 2235 regarding Privatisation of Airports, this Ministry had not given any assurance to the Parliament. In the reply, factual information regarding the recommendations of Task Force on Financing Plan for airport sector for 12th Five Year Plan period was furnished. Considering this fact Lok Sabha Secretariat is requested to drop the assurance from the list of assurances.

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 2235  
ANSWERED ON 24.08.2012

**Privatisation of Airports**

2235. SHRI C. SIVASAMI:  
SHRI M. KRISHNASWAMY:  
SHRI KISHANBHAI V. PATEL:  
SHRI AMARNATH PRADHAN:  
SHRI PRADEEP KUMAR MAJHI:  
SHRI S. SEMMALAI:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the response of the State Governments to the proposed privatisation of Chennai, Kolkata and other airports in the country;

(b) whether the Chennai and other airports modernization has been affected by cost overruns and passenger air traffic dipped because of infrastructure constraints and if so, the details thereof and the reasons therefor, airport-wise;

(c) whether the criteria and modalities for city side development, maintenance and running of airports under PPP mode have been finalised;

(d) if so, the details thereof, airport-wise, and the manner in which the proposed PPP model is likely to be more effective than the one adopted for other airports; and

(e) the steps taken by the Government in this regard and to speed up the modernization/privatisation work on various airports in the country?

**ANSWER**

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) No decision has been taken to privatize Chennai and Kolkata airports.

(b) No, Madam. As against 143 million annual passenger movement through Indian airports in 2010-11, the annual passenger movement increase to 162.30 million in 2011-12 with an average growth of 13.2%.

(c), (d) & (e) To review the implementation of the Financial Plan prepared in 2006 and to prepare a Financial Plan over the Twelfth Five Plan period, a Task Force on Financing Plan for development of airports has been constituted under the Chairmanship of Member, Planning Commission. The Task Force has recommended that operations and management of Chennai and Kolkata airports could be taken up through Public Private Partnership (PPP) mode. Similarly, it has also been recommended that operations and management of 15 other operational airports and 32 non-operational airports may also be taken up through PPP mode.

The Task Force emphasised that projected investment at these airports can fructify only if the PPP approach was adopted extensively. This would not only help attract the requisite volumes of investment, it would also ensure generation of significant volumes of non-aeronautical revenues that would help reduce the passenger charges to affordable levels.

## APPENDIX V

(Vide Para 3 of the Report)

MEMORANDUM NO. 105

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 2894 dated 11.12.2012, regarding "Investigation into Foreign Funding."

On 11 December, 2012 Shri Jeetendra Singh Bundela and Shri R. Thamaraiselvan, M.P. addressed an Unstarred Question No. 2894 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 1/13012/4/2012-IS-VII dated 10 November, 2014 and O.M. of even No. dated 26 November, 2014 have requested to drop the assurance on the following grounds:—

"That the status of investigation in the matter, NIA has informed that the investigation into the case in India is largely over and further investigation is pending as the request sent under provisions of the Mutual Legal Assistant Treaty (MLAT) specifically seeking details of funding from any foreign NGO/ details of electronic transaction sent to UK and US are pending execution. As the matter of investigation extends to number of foreign countries, investigation in the matter and filing of charge-sheet thereof may take a long time. Since the process of investigation by NIA is already set in motion, the investigation will reach its logical end. Therefore, keeping the assurance pending for want of completion of investigation perhaps needs review, especially in view of the fact that the thrust of the Question along with the details has already been answered in the reply given to the Question in view of the above, the Committee on Government assurances (Lok Sabha) is kindly requested to consider to drop the above Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 2894  
ANSWERED ON 11.12.2012

**Investigation into Foreign Funding**

2894. SHRI JEETENDRA SINGH BUNDELA:  
SHRI R. THAMARAISELVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Babbar Khalsa International is getting financial support from hostile foreign agencies/foreign countries;

(b) if so, the details of such cases reported during each of the last three years and the current year;

(c) whether the National Investigation Agency has initiated a probe into the funding of Babbar Khalsa International which has received Rs.80 crore in the last four years to fund its cadres, from a foreign NGO;

(d) if so, the details thereof;

(e) whether the National Investigation Agency has also registered a case against Babbar Khalsa International and a foreign NGO; and

(f) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (f) Yes, Madam. The inputs indicate that Babbar Khalsa International (BKI) operatives are receiving funds from abroad to commit terrorist activities in India. The National Investigation Agency (NIA) has registered cases against Babbar Khalsa International (BKI) activists under Unlawful Activities (Prevention) Act *vide* Crime No. RC-05/2012/NIA/DLI on allegation that certain persons based abroad are sending money to certain intermediaries based in Punjab for transferring them to jailed terrorist and their families as well as for revival of terrorism in Punjab. The matter is under investigation.



## APPENDIX VI

(Vide Para 3 of the Report)

MEMORANDUM NO. 108

**Subject:** Request for dropping of assurance given in reply to Unstarred Question No. 781 dated 10.12.2013, regarding "Centenary Celebration of Champaran Satyagraha."

On 10 December, 2013 Shri Gorakh Prasad Jaiswal and Shrimati Rama Devi M.Ps. addressed an Unstarred Question No. 781 to the Minister of Culture. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Culture *vide* O.M. No. 1-12/2013-C&M dated 15 May, 2014 have requested to drop the assurance on the following grounds:—

"That the reply given to the USQ No. 781 for 10/12/2013 relates to the Celebration of 100 years of Champaran Satyagraha which took place in 1917. The assurance cannot be fulfilled till a decision to celebrate the event or otherwise is taken for which there is a time gap of almost three years. Lok Sabha Secretariat is therefore requested to delete the assurance as otherwise it will remain pending till 2017 without any fruitful work being done in the interim period."

4. In view of the above, the Ministry, with the approval of Minister of Culture, have requested to drop the above assurance.

The Committee may consider.

Dated: 28.04.15

NEW DELHI:

*ANNEXURE*

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA UNSTARRED QUESTION NO. 781  
ANSWERED ON 10.12.2013

**Centenary Celebration of Champaran Satyagraha**

781. SHRI GORAKH PRASAD JAISWAL:  
SMT. RAMA DEVI:

Will the Minister of CULTURE be pleased to state:

(a) whether the centenary celebration of Champaran Satyagraha which played a main role in attaining independence of the country is not likely to be organised at the National level;

(b) if so, the details thereof and the reasons therefor;

(c) the reasons for taking such a decision by the Government;

(d) the reasons for not starting preparation for the centenary celebration of the said Satyagraha in a smooth manner; and

(e) the reaction of the Government thereto and the action taken by the Government in this regard?

**ANSWER**

THE MINISTER OF CULTURE (SMT. CHANDRESH KUMARI KATOCH): (a) to (e) The centenary of Champaran Satyagraha will commence in April, 2017. A decision in this regard will be taken at the appropriate time.

## APPENDIX VII

(Vide Para 5 of the Report)

### MINUTES

### NINTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2014-2015) HELD ON 29 APRIL, 2015 IN COMMITTEE  
ROOM 'A', PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1700 hours on Wednesday 29 April, 2015.

#### PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

#### MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Prof. (Dr.) Sugata Bose
5. Shri Bahadur Singh Koli
6. Shri Prahlad Singh Patel
7. Shri C.R. Patil
8. Shri S.R. Vijayakumar

#### SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*
4. Shri Nagendra Suman — *Committee Officer*

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda.

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ANNEXURE I

COMMITTEE ON GOVERNMENT ASSURANCES (2014-15)  
STATEMENT INDICATING MEMORANDA CONTAINING REQUESTS FOR  
DROPPING OF ASSURANCES RECEIVED FROM VARIOUS  
MINISTRIES/DEPARTMENTS

Sl. No.	Memo No.	Page No.	Question/Discussion Reference	Ministry/Deptt.	Brief Subject
1.	96	1-4	USQ No. 2911 dated 17.12.2004 USQ No. 451 dated 25.11.2005	Finance	House Rent Allowance to Government Servants. House Rent Allowance.
2.	97	5-6	USQ No. 39 dated 22.11.2006	Health & Family Welfare	Exorbitant Fees Charged by Private Medical Colleges.
3.	98	7-9	SQ No. 443 dated 24.04.2008	Civil Aviation	Committee on ATC Modernisation.
4.	99	10-11	USQ No. 658 dated 22.10.2008	Health & Family Welfare	Joint Entrance Test for Admission in Private Medical Colleges.
5.	100	12-14	USQ No. 4275 dated 20.12.2011	Culture	National School of Drama.
6.	101	15-17	USQ No. 2520 dated 28.03.2012	Personnel, Public Grievances and Pensions	Cases registered by CVC.
7.	102	18-20	USQ No. 6097 dated 14.05.2012	Road Transport and Highways	Driving Licence to Senior Citizens.
8.	103	21-25	SQ No. 583 dated 17.05.2012	Railways	Implementation of Railway Projects.
9.	104	26-28	USQ No. 2235 dated 24.08.2012	Civil Aviation	Privatisation of Airports.
10.	105	29-30	USQ No. 2894 dated 11.12.2012	Home Affairs	Investigation into Foreign Funding.
11.	106	31-35	USQ No. 2097 dated 27.03.2012	Youth Affairs & Sports	Sports Federations under RTI.
12.	107	36-37	USQ No. 3798 dated 20.03.2013	Communication and Information Technology	ILD Service.
13.	108	38-39	USQ No. 781 dated 10.12.2013	Culture	Centenary Celebration of Chamaran Satyagraha.
14.	109	40-42	USQ No. 1852 dated 17.12.2013	Home Affairs	Criminal Justice System.
15.	110	43-44	USQ No. 2722 dated 07.02.2014	Finance	Plastic Notes.

*ANNEXURE II*

STATEMENT SHOWING ASSURANCES DROPPED BY THE COMMITTEE ON  
GOVERNMENT ASSURANCES AT THEIR SITTING HELD ON 29.04.2015

Sl. No.	Memo No.	Question No./Discussion & Date	Ministry/ Department	Brief Subject
1.	96	USQ No. 2911 Dated 17.12.2004  USQ No. 451 Dated 25.11.2005	Finance	House Rent Allowance to Government Servants.  House Rent Allowance.
2.	102	USQ No. 6097	Road Transport and Dated 14.05.2012	Driving Licence to Senior Highways Citizens.
3.	103	SQ No. 583 Dated 17.05.2012	Railways	Implementation of Railway Projects.
4.	104	USQ No. 2235 Dated 24.08.2012	Civil Aviation	Privatisation of Airports.
5.	105	USQ No. 2894  Dated 11.12.2012	Home Affairs	Investigation into Foreign  Funding.
6.	108	USQ No. 781 Dated 10.12.2013	Culture	Centenary Celebration of Champaran Satyagraha.

**APPENDIX VIII**  
**MINUTES**  
**ELEVENTH SITTING**

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES (2014-2015) HELD ON 08 JUNE, 2015 IN  
COMMITTEE ROOM 'C', PARLIAMENT HOUSE  
ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1630 hours on Monday, 08 June 2015.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Naran Bhai Kachhadia
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri A. T. Nana Patil
7. Shri C. R. Patil
8. Shri Sunil Kumar Singh
9. Shri Tasleem Uddin
10. Shri K. C. Venugopal

SECRETARIAT

- |                          |   |                            |
|--------------------------|---|----------------------------|
| 1. Shri R. S. Kambo      | — | <i>Joint Secretary</i>     |
| 2. Shri U. B. S. Negi    | — | <i>Director</i>            |
| 3. Shri T. S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh  | — | <i>Committee Officer</i>   |
| 5. Shri Nagendra Suman   | — | <i>Committee Officer</i>   |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Four (04) draft reports:

- (i) Fourteenth Report regarding ""Review of pending assurances pertaining to the Ministry of Health & Family Welfare (Department of Health Research)".
- (ii) Fifteenth Report regarding "Review of pending assurances pertaining to the Ministry of Health & Family Welfare (Department of Health and Family Welfare)".
- (iii) Sixteenth Report regarding "Requests for dropping of Assurances (Acceded to)".
- (iv) Seventeenth Report regarding "Requests for dropping of assurances (not acceded to)".

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*The Committee then adjourned.*



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